

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 110**  
**(IB)-934(PB)/2019**

**IN THE MATTER OF:**

Mathew Varghese and Ors.

.... Petitioners/Applicant

v.

Pal Infrastructure and Developers Pvt. Ltd.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 11.07.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Mr. Priyadarshi Gopal & Ms. Mrinalinin Tandon, Advs.

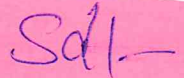
For the Respondent

**ORDER**


Ld. Counsel for the petitioner submits that the IRP named in the petition has shown reluctance to continue and details of another IRP along with all the declaration as per the provisions and Rule 9 of the IBBI (Application to Adjudicating Authority) Rules, 2016 shall be filed within two days.

The aforesaid statement has come when we were inclined to reserve the order after hearing.

List for further consideration on 17.07.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**